

Central Administrative Tribunal, Principal Bench

C.P.No.332 of 2000
(in O.A.No.1854/1996)

New Delhi, this the 22nd day of February, 2001

Hon'ble Mr.V.K.Majotra, Member (Admnv)
Hon'ble Mr.Shanker Raju, Member(J)

Shri D.Thomas, Khalasi under Shop
Superintendent (Works), Northern Railway,
Tughlakabad, New Delhi. - Petitioner

(By Advocate Shri B.S.Mainee)

Versus

1. Shri S.P.Mehta, General Manager, Northern Railway, Baroda House, New Delhi.
2. Shri Vinod Sharma, Divisional Railway Manager, Northern Railway, State Entry Road, New Delhi. - Respondents

(By Advocate Shri B.S.Jain with Shri Vinod Sharma, DRM)

ORDER (ORAL)

By V.K.Majotra, Member(Admnv) -

On 19.2.2001 arguments were heard and the order was reserved in this CP. Before the pronouncement of the order Shri Vinod Sharma, Divisional Railway Manager, Northern Railway, New Delhi has expressed his unconditional apology for non-implementation of the orders of the Tribunal and filed Notice No.723E/2/5986/P-3 dated 22.2.2001 whereby the benefit of adhoc service as MCC with effect from 28.6.1989 has been extended to the petitioner and his pay has been revised accordingly in supersession of the notice of even no. dated 16.12.2000. Shri B.S.Mainee, learned counsel of the petitioner has also gone through aforesaid notice dated 22.2.2001.

2. As Shri Vinod Sharma, DRM has expressed his unconditional apology and has also vide notice dated 22.2.2001 implemented the orders of this Tribunal dated 30.3.2000 in OA 1854/1996 in its true spirit, we are

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satisfied as to the implementation of the Tribunal's orders though belatedly.

3. The notices issued to the respondents are discharged and the C.P. is dismissed.

S. Raju

(Shanker Raju)
Member (J)

V.K. Majotra

(V.K. Majotra)
Member (Admnv)

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